

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 31777/2017

(Arising out of impugned final judgment and order dated 17-05-2017 in CMWP No. 21663/2017 passed by the High Court of Judicature at Allahabad)

KAUSAR AZAM

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R.)

Date : 07-11-2023 This matter was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s)

Mr. Abhishek Agarwal, AOR

For Respondent(s)

Mr. Tanmaya Agarwal, AOR
Mr. Wrick Chatterjee, Adv.
Mrs. Aditi Agarwal, Adv.
Mr. Vinayak Mohan, Adv.

Mr. Yashwant Singh Yaav, Adv.
Mr. Anubhav, Adv.
Mr. Vijay Pal, Adv.
Ms. Preeti Yadav, Adv.
Ms. Ekta Moyal, Adv.
Mr. Mahendra Singh, Adv.
Mr. Umang Tripathi, Adv.
Dr. D.V. Rao, Adv.
Mr. Pramod Kumar Singh, Adv.
Mr. Sahil Bhalaik, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated on behalf of the petitioner seeking adjournment on the ground of indisposition of the learned counsel, re-list after two weeks.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR